



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Apr/202425/1

DATED: 06/05/2024

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Apr/202425/1 dated 06/05/2024 of Norms Committee - VI for the year 2024-25 was held on 06/05/2024 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Authority	DGFT
2	Shri D. N. Mathur, Technical Authority	DGFT
3	Shri Nand Lal, Technical Authority	DGFT
4	Ms. Annu Kumari, Asstt. Director	MoFPI
5	Shri Krishna Murari, Technical Authority	MoFPI
6	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Apr/202425/1	
Case Status	Case Approved	
Party Name	GADRE MARINE EXPORT PVT LTD	
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024	
HQ File Number	HQRNORM APPLY 00000078AM25	
RA File Number	NA	
Licence No and Date	NA	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., CIFT, Cochin:		
Exort Item		
Frozen imitation crab sticks, crab chunks, crab bites, crab flakes , crab claws , crab shredded shrimp tails, lobster tails, scallop etc.		3600000.000 Kg
Import Items		
S.No.1-20 in the application		As applied for.
RA may take subsequent consequential action accordingly.		

Case No.	2 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ADANI WILMAR LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00000091AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 06.06.2024.	

Case No.	3 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	HERB ARTIZAN PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00005555AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i. Whether imported item-Chopped Dry Ginger is Organic or not? ii. Clarification of export item which is likely to be <u>Ginger Rhizome Powder-Organic</u> in place of Ginger Rhizome Organic which looks like whole rhizome. If not, the correct nomenclature of the export item. iii. Process Flow Chart with justification of wastage-stepwise The case stands deferred to 06.06.2024.	

Case No.	4 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00006086AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda item and noted the recent concerns flagged by certain importing countries on presence of ehtylene oxide (a sterilizing agent) in greater than permissible quantities. Before fixation of IO norms, the Committee felt it prudent to take the advice of Policy 4 Division in the matter regarding the need for imposition of any additional conditions which need to be endorsed while effecting exports. The case stands deferred to 06.06.2024.	

Case No.	5 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00006925AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	6 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00006926AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	7 / NC/6/MEET/Apr/202425/1
Case Status	Case Rejected
Party Name	3F INDUSTRIES LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00008935AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the request of the firm for withdrawal of application due to wrong submission. Therefore, the committee decided to withdraw the case from the agenda.	

Case No.	8 / NC/6/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	3F INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00008941AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the modification of SION E-125 is also being considered by NC as part of Supplementary Agenda. The application of the firm will be decided on the basis of the modified SION E-125. RA may take suitable consequential action on the basis of the modified SION E-125.	

Case No.	9 / NC/6/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	EASTEA CHAI PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00009199AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per agenda and decided to ratify the norms of the applicaton on “Net to Net basis”.

The grade, quality& origin of imported tea should match with the tea exported. Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	10 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00009214AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech.2 for technical comments. The Committee decided to send a reminder to Tech.2 to expedite his comments.	
The case stands deferred to 06.06.2024.	

Case No.	11 / NC/6/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	EASTEA CHAI PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00009310AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per agenda and decided to ratify the norms of the application on “Net to Net basis”.

The grade, quality& origin of imported tea should match with the tea exported. Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	12 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	DIAMOND ROLLER FLOUR MILLS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00009312AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm has submitted application for prior fixation of norms under Para 4.06 of HBP, 2023 for export of Maida and Atta against import of Wheat. Before the case is considered further, the Committee decided to seeks advice of PC-4 whether the firm can be allowed for export of Maida by using imported wheat.	
The case stands deferred to 06.06.2024.	

Case No.	13 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00009313AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per agenda item and noted the recent concerns flagged by certain importing countries on presence of ethylene oxide (a sterilizing agent) in greater than permissible quantities. Before fixation of IO norms, the Committee felt it prudent to take the advice of Policy 4 Division in the matter regarding the need for imposition of any additional conditions which need to be endorsed while effecting exports.

The case stands deferred to 06.06.2024.

Case No.	14 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00009314AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda item and noted the recent concerns flagged by certain importing countries on presence of ethylene oxide (a sterilizing agent) in greater than permissible quantities. Before fixation of IO norms, the Committee felt it prudent to take the advice of Policy 4 Division in the matter regarding the need for imposition of any additional conditions which need to be endorsed while effecting exports. The case stands deferred to 06.06.2024.	

Case No.	15 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIEW00008411AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per agenda and heard the presentation given by the representatives of the firm attended PH through VC. The Committee requested the firm to furnish a written submission with manufacturing process in detail showing wastage losses at each stages.

The case stands deferred to 06.06.2024.

Case No.	16 / NC/6/MEET/Apr/202425/1
Case Status	Case Rejected
Party Name	PRYM FASHION (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00009235AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and decided to maintain "Status Quo" of the decision taken in M.No.11 dated 08.02.2024 on this case.	
RA may take subsequent consequential action accordingly	

Case No.	17 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00112311AM22
RA File Number	082404000342 AM15
Licence No and Date	0810134063/16/12/2014
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 06.06.2024.	

Case No.	18 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	VANILA FOOD PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00001474AM24
RA File Number	039504000962 AM17
Licence No and Date	0310812350/04/04/2017
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	19 / NC/6/MEET/Apr/202425/1																
Case Status	Case Approved																
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED																
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024																
HQ File Number	HQRNORM REVIW00007736AM24																
RA File Number	322404000039 AM18																
Licence No and Date	3210078355/02/01/2018																
Norms Committee Decision:																	
NC considered the case as per agenda and decided to modify the norms of the AA, allowing the following inputs;																	
<table><tr><th>S.No.</th><th>Export item</th><th>Quantity in Kgs</th><th>S.No.</th><th>Input Name</th><th>Quantity</th></tr><tr><td>1</td><td>Tea</td><td></td><td>1</td><td>FLAVOURING ESSENCES NATURAL</td><td>Net to Net as per content in export product or 5% of</td></tr></table>						S.No.	Export item	Quantity in Kgs	S.No.	Input Name	Quantity	1	Tea		1	FLAVOURING ESSENCES NATURAL	Net to Net as per content in export product or 5% of
S.No.	Export item	Quantity in Kgs	S.No.	Input Name	Quantity												
1	Tea		1	FLAVOURING ESSENCES NATURAL	Net to Net as per content in export product or 5% of												

	Bag	83333		IDENTICAL	FOB, whichever is less
2	Tea Bag	83333	2	FLAVOURING ESSENCES NATURAL	Net to Net as per content in export product or 5% of FOB, whichever is less
3	Tea Bag	7167	3	ROSEHIP TBC- HERBAL TEA DRIED HERBS	Not allowed as consumption statement furnished by the firm does not reflect the use of rosehip TBC- Herbal Tea Dried Herbs in export product.
4	Tea Bag	3333	4	HIBISCUS TBC- HERBAL TEA DRIED HERBS	Net to Net as per content in export product or 5% of FOB, whichever is less

RA may take subsequent consequential action accordingly.

Case No.	20 / NC/6/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00007735AM24
RA File Number	322404000004 AM19
Licence No and Date	3210078481/08/05/2018

Norms Committee Decision:

NC considered the case as per agenda and decided to modify the norms of the AA, allowing the following inputs;

S.No.	Export item	Quantity in Kgs	S.No.	Input Name	Quantity
1	Tea Bag	3250.000	1	TASTEGEM GRANULES FLAVOURING ESSENCES- NATURAL IDENTICAL	Net to Net as per content in export product or 5% of FOB, whichever is less
2	Tea Bag	1500.000	2	STRAWBERRY GRANULES FLAVOURING ESSENCES - NATURAL IDENTICAL	Net to Net as per content in export product or 5% of FOB, whichever is less

RA may take subsequent consequential action accordingly.

Case No.	21 / NC/6/MEET/Apr/202425/1
Case Status	Case Rejected
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00007734AM24
RA File Number	322404000012 AM19
Licence No and Date	3210078587/31/07/2018
Norms Committee Decision: NC considered the case as per agenda along with the reply of DL. The Committee decided to maintain "Status Quo" of the decision taken in M.No.02 dated 25.05.2023 on this case. RA may take subsequent consequential action accordingly.	

Case No.	22 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20
Licence No and Date	0810145629/03/07/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	23 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00008905AM24
RA File Number	NA
Licence No and Date	0510413384/20/01/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	24 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00008697AM24
RA File Number	NA
Licence No and Date	0510415012/26/08/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	25 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00009372AM24
RA File Number	NA
Licence No and Date	0510415311/24/09/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to	

Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	26 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00001326AM24
RA File Number	03AA04022310 AM21
Licence No and Date	0311001513/09/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	27 / NC/6/MEET/Apr/202425/1
Case Status	Case Rejected
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00000059AM25
RA File Number	06AA04000716 AM22
Licence No and Date	0611000372/10/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application for review of the Norms Committee decision taken in M.No.06 dated 13.10.2022 and uploaded in DGFT's website on 03.11.2022 has been filed by the firm in 3rd April, 2024, i.e. after more than one year of the decision is uploaded in DGFT's website. The Committee also noted that in accordance to Para 4.17 of HBP, 2023, no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained.	

Accordingly, the Committee, decided to reject the review application of the firm.

RA may take subsequent consequential action accordingly.

Case No.	28 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	AACHI MASALA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00006491AM24
RA File Number	04AA04004741 AM22
Licence No and Date	0411000937/03/06/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm along with the reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	29 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00001327AM24
RA File Number	03AA04045343 AM22
Licence No and Date	0311005249/09/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	30 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00001404AM24
RA File Number	07AA04034388 AM22
Licence No and Date	0711002019/28/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	31 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00001405AM24
RA File Number	07AA04039317 AM22
Licence No and Date	0711002392/17/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	32 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred

Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00390913AM22
RA File Number	10AX04000081 AM22
Licence No and Date	1011000974/17/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to National Sugar Institute, Kanpur for examination and furnishing comments, which is still awaited. The Committee decided to give a PH to the firm where National Sugar Institute should also be called on VC to discuss the case and understand the manufacturing process, wastage generated at each stage etc. The case stands deferred to 06.06.2024.	

Case No.	33 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00007824AM24
RA File Number	07AX04000559 AM22
Licence No and Date	0711003583/01/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	34 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00007822AM24

RA File Number	07AX04000557 AM22
Licence No and Date	0711003652/08/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	35 / NC/6/MEET/Apr/202425/1
Case Status	Case Rejected
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00000317AM23
RA File Number	13AX04000019 AM23
Licence No and Date	1311001164/19/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.08.2023 followed by reminders on 22.08.2023, 06.09.2023, 21.09.2023, 06.10.2023, 21.10.2023, 05.11.2023, 20.11.2023, 05.12.2023, 20.12.2023, 04.01.2024, 19.01.2024, 03.02.2024, 18.02.2024, 04.03.2024, 02.04.2024 and 17.04.2024 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	36 / NC/6/MEET/Apr/202425/1
Case Status	Case Rejected
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00000318AM23
RA File Number	13AX04000018 AM23

Licence No and Date	1311001165/19/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.08.2023 followed by reminders on 22.08.2023, 06.09.2023, 21.09.2023, 06.10.2023, 21.10.2023, 05.11.2023, 20.11.2023, 05.12.2023, 20.12.2023, 04.01.2024, 19.01.2024, 03.02.2024, 18.02.2024, 04.03.2024, 02.04.2024 and 17.04.2024 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	37 / NC/6/MEET/Apr/202425/1
Case Status	Case Rejected
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00000319AM23
RA File Number	13AX04000020 AM23
Licence No and Date	1311001166/19/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.08.2023 followed by reminders on 22.08.2023, 06.09.2023, 21.09.2023, 06.10.2023, 21.10.2023, 05.11.2023, 20.11.2023, 05.12.2023, 20.12.2023, 04.01.2024, 19.01.2024, 03.02.2024, 18.02.2024, 04.03.2024, 02.04.2024 and 17.04.2024 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	38 / NC/6/MEET/Apr/202425/1
Case Status	Case Rejected
Party Name	SAMURAI TRADEX
Meeting Number	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024

and Date	
HQ File Number	HQRNORM APPLY 00000448AM23
RA File Number	13AX04000029 AM23
Licence No and Date	1311001179/27/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.08.2023 followed by reminders on 22.08.2023, 06.09.2023, 21.09.2023, 06.10.2023, 21.10.2023, 05.11.2023, 20.11.2023, 05.12.2023, 20.12.2023, 04.01.2024, 19.01.2024, 03.02.2024, 18.02.2024, 04.03.2024, 02.04.2024 and 17.04.2024 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	39 / NC/6/MEET/Apr/202425/1
Case Status	Case Rejected
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00000449AM23
RA File Number	13AX04000030 AM23
Licence No and Date	1311001180/27/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.08.2023 followed by reminders on 22.08.2023, 06.09.2023, 21.09.2023, 06.10.2023, 21.10.2023, 05.11.2023, 20.11.2023, 05.12.2023, 20.12.2023, 04.01.2024, 19.01.2024, 03.02.2024, 18.02.2024, 04.03.2024, 02.04.2024 and 17.04.2024 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	40 / NC/6/MEET/Apr/202425/1
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Case Status	Case Rejected
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00000135AM25
RA File Number	05AX04000815 AM23
Licence No and Date	0511013373/22/06/2022
Norms Committee Decision: NC considered the review application of the firm as per agenda and noted that the manufacturing process of the firm involves only closed chamber mixing with no other processing. The Committee, therefore, decided to maintain "Status Quo" of the decision taken in M.No. 08 dated 16.11.2023. RA may take subsequent consequential action accordingly.	

Case No.	41 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00002270AM23
RA File Number	03AX04002413 AM23
Licence No and Date	0311016616/26/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	42 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00002524AM23

RA File Number	10AX04000141 AM23
Licence No and Date	1011001299/08/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	43 / NC/6/MEET/Apr/202425/1	
Case Status	Case Approved	
Party Name	SENSO FOODS PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024	
HQ File Number	HQRNORM APPLY 00002723AM23	
RA File Number	24AX04000124 AM23	
Licence No and Date	2411001798/22/08/2022	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;		
Export Item		
S.No.	Export Item	Quantity (Kg)
1	Tea Premix-Regular	32850.000
2	Coffee Premix-Regular	36500.000
3	Tea Premix-Unsweetened	6083.330
4	Coffee Premix- Unsweetened	3008.240
Import Item		
S.No	Import Item (s)	Quantity (kg)
1	Creamer	39,947.00
2	Foamer	15,076.00
3	Instant Coffee	5,041.00
RA may take subsequent consequential action accordingly.		

Case No.	44 / NC/6/MEET/Apr/202425/1
Case Status	Case Rejected
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00000136AM25
RA File Number	05AX04001387 AM23
Licence No and Date	0511014417/23/08/2022
Norms Committee Decision: NC considered the review application of the firm as per agenda and noted that the manufacturing process of the firm involves only closed chamber mixing with no other processing. The Committee, therefore, decided to maintain "Status Quo" of the decision taken in M.No. 12 dated 01.03.2024. RA may take subsequent consequential action accordingly.	

Case No.	45 / NC/6/MEET/Apr/202425/1
Case Status	Case Rejected
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00000138AM25
RA File Number	05AX04001947 AM23
Licence No and Date	0511015304/14/10/2022
Norms Committee Decision: NC considered the review application of the firm as per agenda and noted that the manufacturing process of the firm involves only closed chamber mixing with no other processing. The Committee, therefore, decided to maintain "Status Quo" of the decision taken in M.No. 12 dated 01.03.2024. RA may take subsequent consequential action accordingly.	

Case No.	46 / NC/6/MEET/Apr/202425/1
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Case Status	Case Deferred
Party Name	SYMEGA FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00003854AM23
RA File Number	10AX04000188 AM23
Licence No and Date	1011001407/20/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm along with the reply of DL, is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	47 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00005803AM23
RA File Number	03AX04005207 AM23
Licence No and Date	0311020788/18/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	48 / NC/6/MEET/Apr/202425/1
Case Status	Case Rejected
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00000139AM25
RA File Number	05AX04003129 AM23

Licence No and Date	0511017048/30/01/2023
Norms Committee Decision: NC considered the review application of the firm as per agenda and noted that the manufacturing process of the firm involves only closed chamber mixing with no other processing. The Committee, therefore, decided to maintain "Status Quo" of the decision taken in M.No. 12 dated 01.03.2024. RA may take subsequent consequential action accordingly.	

Case No.	49 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00006679AM23
RA File Number	04AX04000865 AM23
Licence No and Date	0411004970/01/03/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	50 / NC/6/MEET/Apr/202425/1
Case Status	Case Rejected
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00000140AM25
RA File Number	05AX04003374 AM23
Licence No and Date	0511017600/03/03/2023
Norms Committee Decision:	

NC considered the review application of the firm as per agenda and noted that the manufacturing process of the firm involves only closed chamber mixing with no other processing. The Committee, therefore, decided to maintain "Status Quo" of the decision taken in M.No. 12 dated 01.03.2024.

RA may take subsequent consequential action accordingly.

Case No.	51 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00000632AM24
RA File Number	05AX04000287 AM24
Licence No and Date	0511018658/08/05/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 06.06.2024.	

Case No.	52 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00000642AM24
RA File Number	05AX04000136 AM24
Licence No and Date	0511018663/08/05/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 06.06.2024.

Case No.	53 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00001368AM24
RA File Number	NA
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	54 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00000915AM24
RA File Number	07AX04001976 AM23
Licence No and Date	0711007592/17/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	55 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	PLUSHPRO EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00008876AM24
RA File Number	02AX04000099 AM24
Licence No and Date	0211004443/22/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	56 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00001151AM24
RA File Number	10AX04000089 AM24
Licence No and Date	1011001836/26/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	57 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024

and Date	
HQ File Number	HQRNORM APPLY 00001409AM24
RA File Number	02AX04000147 AM24
Licence No and Date	0211004549/08/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	58 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00005036AM24
RA File Number	24AX04000067 AM24
Licence No and Date	2411002445/12/06/2023
Norms Committee Decision: NC considered the case as per agenda item and noted the recent concerns flagged by certain importing countries on presence of ehtylene oxide (a sterilizing agent) in greater than permissible quantities. Before fixation of IO norms, the Committee felt it prudent to take the advice of Policy 4 Division in the matter regarding the need for imposition of any additional conditions which need to be endorsed while effecting exports. The case stands deferred to 06.06.2024.	

Case No.	59 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00001674AM24
RA File Number	24AX04000076 AM24

Licence No and Date	2411002457/15/06/2023
Norms Committee Decision: NC considered the case as per agenda item and noted the recent concerns flagged by certain importing countries on presence of ethylene oxide (a sterilizing agent) in greater than permissible quantities. Before fixation of IO norms, the Committee felt it prudent to take the advice of Policy 4 Division in the matter regarding the need for imposition of any additional conditions which need to be endorsed while effecting exports. The case stands deferred to 06.06.2024.	

Case No.	60 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00001895AM24
RA File Number	02AX04000166 AM24
Licence No and Date	0211004610/19/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	61 / NC/6/MEET/Apr/202425/1
Case Status	Case Rejected
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM REVIW00000141AM25
RA File Number	05AX04000826 AM24
Licence No and Date	0511019546/27/06/2023
Norms Committee Decision:	

NC considered the review application as per agenda and decided to maintain "Status Quo" of the decision taken in M.No.12 dated 01.03.2024 on this case.

RA may take subsequent consequential action accordingly.

Case No.	62 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SHREE AGRO INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00003163AM24
RA File Number	08AX04000381 AM24
Licence No and Date	0811008583/30/06/2023
Norms Committee Decision: NC considered the case as per agenda item and noted the recent concerns flagged by certain importing countries on presence of ehtylene oxide (a sterilizing agent) in greater than permissible quantities. Before fixation of IO norms, the Committee felt it prudent to take the advice of Policy 4 Division in the matter regarding the need for imposition of any additional conditions which need to be endorsed while effecting exports. The case stands deferred to 06.06.2024.	

Case No.	63 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00003949AM24
RA File Number	08AX04000488 AM24
Licence No and Date	0811008599/04/07/2023
Norms Committee Decision: NC considered the case as per agenda item and noted the recent concerns flagged by certain importing countries on presence of ehtylene oxide (a sterilizing agent) in greater than permissible quantities. Before fixation of IO norms, the Committee felt it prudent to take the advice of Policy 4	

Division in the matter regarding the need for imposition of any additional conditions which need to be endorsed while effecting exports.

The case stands deferred to 06.06.2024.

Case No.	64 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00004232AM24
RA File Number	08AX04000569 AM24
Licence No and Date	0811008646/06/07/2023
Norms Committee Decision: NC considered the case as per agenda item and noted the recent concerns flagged by certain importing countries on presence of ehtylene oxide (a sterilizing agent) in greater than permissible quantities. Before fixation of IO norms, the Committee felt it prudent to take the advice of Policy 4 Division in the matter regarding the need for imposition of any additional conditions which need to be endorsed while effecting exports. The case stands deferred to 06.06.2024.	

Case No.	65 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00004272AM24
RA File Number	08AX04000679 AM24
Licence No and Date	0811008682/07/07/2023
Norms Committee Decision: NC considered the case as per agenda item and noted the recent concerns flagged by certain importing countries on presence of ehtylene oxide (a sterilizing agent) in greater than permissible quantities. Before fixation of IO norms, the Committee felt it prudent to take the advice of Policy 4	

Division in the matter regarding the need for imposition of any additional conditions which need to be endorsed while effecting exports.

The case stands deferred to 06.06.2024.

Case No.	66 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00004325AM24
RA File Number	08AX04000685 AM24
Licence No and Date	0811008703/10/07/2023
Norms Committee Decision: NC considered the case as per agenda item and noted the recent concerns flagged by certain importing countries on presence of ehtylene oxide (a sterilizing agent) in greater than permissible quantities. Before fixation of IO norms, the Committee felt it prudent to take the advice of Policy 4 Division in the matter regarding the need for imposition of any additional conditions which need to be endorsed while effecting exports. The case stands deferred to 06.06.2024.	

Case No.	67 / NC/6/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	TJ MARINE PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00004529AM24
RA File Number	31AX04000112 AM24
Licence No and Date	3111002488/20/07/2023
Norms Committee Decision: NC considered the case as per agenda and based on the decision taken on the similar case of the firm in M.No.12 dated 01.03.2024 the Committee decided to ratify the norms of the AA with following technical inputs on the manufacturing process; i. The export item is unfit for human consumption.	

ii. Both the export/import items are in powder form,

iii. No vitamins are added in the production process.

S.No.	Export Item	Quantity in MT	S.No.	Import Item	Quantity in MT
1	Processed Fish Meal (Dried, Pulverised Sieved & Packed in powder form) (Unfit for human consumption).	555.000	1	Fish Meal (Unfinished) (Unfit for human consumption)	577.200

The above fixation of adhoc norms is valid for present application & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis, based on the fixation of above mentioned adhoc norms.

All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	68 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00005006AM24
RA File Number	07AX04000736 AM24
Licence No and Date	0711008951/11/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; "Details of all indigenous materials used to manufacture of the export items and the justification of wastage claimed,	

step-wise".

The case stands deferred to 06.06.2024.

Case No.	69 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00005089AM24
RA File Number	07AX04000757 AM24
Licence No and Date	0711008972/16/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; "Details of all indigenous materials used to manufacture the export items and the justification of wastage claimed, step-wise". The case stands deferred to 06.06.2024.	

Case No.	70 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00005090AM24
RA File Number	07AX04000743 AM24
Licence No and Date	0711008973/16/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; "Details of all indigenous materials used to manufacture the export items and the justification of wastage claimed, step-wise". The case stands deferred to 06.06.2024.	

Case No.	71 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SHREE AGRO INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00005107AM24
RA File Number	08AX04000939 AM24
Licence No and Date	0811009131/18/08/2023
Norms Committee Decision: NC considered the case as per agenda item and noted the recent concerns flagged by certain importing countries on presence of ehtylene oxide (a sterilizing agent) in greater than permissible quantities. Before fixation of IO norms, the Committee felt it prudent to take the advice of Policy 4 Division in the matter regarding the need for imposition of any additional conditions which need to be endorsed while effecting exports. The case stands deferred to 06.06.2024.	

Case No.	72 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00005211AM24
RA File Number	30AX04000216 AM24
Licence No and Date	3011004057/24/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm along with reply of DL, is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	73 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	BVEG FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00005311AM24
RA File Number	05AX04001411 AM24
Licence No and Date	0511020700/30/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) Justification of wastage during manufacturing of export items; step-wise ii) Bill of Entries for Imported items. iii) Shipping Bills of Exported items. The case stands deferred to 06.06.2024.	

Case No.	74 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00005323AM24
RA File Number	07AX04000755 AM24
Licence No and Date	0711009080/30/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm along with reply of DL, is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	75 / NC/6/MEET/Apr/202425/1
Case Status	Case Approved

Party Name	AVANTI OVERSEAS PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024	
HQ File Number	HQRNORM APPLY 00005575AM24	
RA File Number	05AX04001707 AM24	
Licence No and Date	0511020878/11/09/2023	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e.,Tech.1, allowing the following inputs;		
Export Item		
S.No.	Export Item	Quantity in Nos.
1	PET BED	21442.000
2	STUFF TOYS	710283.000
Import Items		
S.No.	Import Items	Quantity in Kgs
1	Polyester Staple Fibre 15D x 64 mm Hollow Conjugated Siliconized A Grade Green Undyed Fibre Non Hazardous	1.02 Kg/Kg content in export product
2	Polyester Staple Fibre 15D x 64 mm Hollow Siliconized A Grade White Undyed Fibre Non Hazardous	1.02 Kg/Kg content in export product
RA may take subsequent consequential action accordingly.		

Case No.	76 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	KALPATARU AGROCOM
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00005639AM24
RA File Number	08AX04001035 AM24
Licence No and Date	0811009358/13/09/2023
Norms Committee Decision:	
NC considered the case as per agenda item and noted the recent concerns flagged by certain importing countries on presence of ehtylene oxide (a sterlizing agent) in greater than permissible quantites. Before fixation of IO norms, the Committee felt it prudent to take the advice of Policy 4 Division in the matter regarding the need for imposition of any additional conditions which need to be endorsed while effecting exports.	

The case stands deferred to 06.06.2024.

Case No.	77 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	PURE TRUHERB PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00006161AM24
RA File Number	07AX04000955 AM24
Licence No and Date	0711009427/11/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	78 / NC/6/MEET/Apr/202425/1		
Case Status	Case Approved		
Party Name	DUROFLEX PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024		
HQ File Number	HQRNORM APPLY 00006197AM24		
RA File Number	07AX04001054 AM24		
Licence No and Date	0711009446/12/10/2023		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech 1, allowing the following inputs;			
Export Item			
Export Item		Nett Content of PU Foam	Quantity in Nos.
BED MATTRESS IN DIFFERENT SIZES		2,67,902.000 Kgs	43586.000

Import Items

S.No.	Import Item	Quantity Allowed
1	Import item at S.No. 1	1.07 Kg/Kg of Polyol content in PU Foam
2	Import item at S.No. 2	1.07 Kg/Kg of TDI content in PU Foam
3	Import Item at S.No. 3	1.07 Kg/Kg HK643 Polyol in PU Foam
4	Import Item at S.No. 4	1.07 Kg/Kg MDI content in Export
5	Import Items at S.No. 5,6,7,8	1.02 SQ. Meter/SQ Meter Content in Export

RA may take suitable consequential action accordingly.

Case No.	79 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00006398AM24
RA File Number	34AX04000471 AM24
Licence No and Date	3411004262/20/10/2023

Norms Committee Decision:

NC considered the case as per agenda item and noted the recent concerns flagged by certain importing countries on presence of ethylene oxide (a sterilizing agent) in greater than permissible quantities. Before fixation of IO norms, the Committee felt it prudent to take the advice of Policy 4 Division in the matter regarding the need for imposition of any additional conditions which need to be endorsed while effecting exports.

The case stands deferred to 06.06.2024.

Case No.	80 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00006533AM24
RA File Number	30AX04000351 AM24
Licence No and Date	3011004371/31/10/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm along with reply of DL, is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 06.06.2024.

Case No.	81 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	DP COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00006919AM24
RA File Number	26AX04000058 AM24
Licence No and Date	2611001217/20/11/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 06.06.2024.

Case No.	82 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00006939AM24
RA File Number	05AX04002472 AM24
Licence No and Date	0511022145/21/11/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 06.06.2024.

Case No.	83 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00006940AM24
RA File Number	05AX04002444 AM24
Licence No and Date	0511022146/21/11/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	84 / NC/6/MEET/Apr/202425/1			
Case Status	Case Approved			
Party Name	GELTEC PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024			
HQ File Number	HQRNORM APPLY 00006949AM24			
RA File Number	03AX04003778 AM24			
Licence No and Date	0311028827/21/11/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech 2, allowing the following inputs;				
S.No.	Export Item	Quantity in Nos.	Import Items	Quantity in Kg
1	VITAMIN D3 10 mcg (400IU) (Soft Gelatin Capsules of 170 mg containing Gelatin 45.62 mg.	22857143.000	Gelatin	50.182 mg/Capsule
2	VITAMIN D3 50 mcg (2000IU) (Soft	22857143.000	Gelatin	50.182 mg/Capsule

	Gelatin Capsules of 170 mg containing Gelatin 45.62 mg.			
3	VITAMIN D3 125 mcg (5000IU) (Soft Gelatin Capsules of 170 mg containing Gelatin 45.62 mg	22857143.000	Gelatin	50.182 mg/Capsule
4	VITAMIN D3 25 mcg (1000IU) (Soft Gelatin Capsules of 170 mg containing Gelatin 45.62 mg.	22857143.000	Gelatin	50.182 mg/Capsule
5	VITAMIN D3 250 mcg (10000IU) (Soft Gelatin Capsules of 170 mg containing Gelatin 45.62 mg.	22857143.000	Gelatin	50.182 mg/Capsule
6	GLOVIT-H CAPSULES of 925 mg containing Gelatin 117.52 mg.	7541819.000	Gelatin	129.272 mg/capsule
7	Glovit Soft Gelatin Capsules of 1800 mg containing Gelatin 278.73 mg.	4761905.000	Gelatin	306.603 mg/capsule
8	Glovit A C and E capsule of 640 mg containing Gelatin 136.40 mg	7541819.000	Gelatin	150.04 mg/capsule
9	GLOVITCAL capsule of 1736 mg containing Gelatin 129.87 mg.	10245902.000	Gelatin	142.857 mg/capsule
RA may take subsequent consequential action accordingly.				

Case No.	85 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SHRI SHYAM OVERSEAS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00007121AM24
RA File Number	52AX04000254 AM24
Licence No and Date	5211006586/30/11/2023
Norms Committee Decision: NC considered the case as per agenda item and noted the recent concerns flagged by certain importing countries on presence of ethylene oxide (a sterilizing agent) in greater than permissible quantities. Before fixation of IO norms, the Committee felt it prudent to take the advice of Policy 4 Division in the matter regarding the need for imposition of any additional conditions which need to be endorsed while effecting exports. The case stands deferred to 06.06.2024.	

Case No.	86 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	PURE TRUHERB PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00007285AM24
RA File Number	07AX04001378 AM24
Licence No and Date	0711009905/08/12/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 06.06.2024.	

Case No.	87 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SHREE AGRO INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00007598AM24
RA File Number	08AX04001771 AM24
Licence No and Date	0811010359/27/12/2023
Norms Committee Decision: NC considered the case as per agenda item and noted the recent concerns flagged by certain importing countries on presence of ehtylene oxide (a sterilizing agent) in greater than permissible quantities. Before fixation of IO norms, the Committee felt it prudent to take the advice of Policy 4 Division in the matter regarding the need for imposition of any additional conditions which need to be endorsed while effecting exports. The case stands deferred to 06.06.2024.	

Case No.	88 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00008203AM24
RA File Number	24AX04000427 AM24
Licence No and Date	2411003223/30/01/2024
Norms Committee Decision: NC considered the case as per agenda item and noted the recent concerns flagged by certain importing countries on presence of ehtylene oxide (a sterilizing agent) in greater than permissible quantites. Before fixation of IO norms, the Committee felt it prudent to take the advice of Policy 4 Division in the matter regarding the need for imposition of any additional conditions which need to be endorsed while effecting exports. The case stands deferred to 06.06.2024.	

Case No.	89 / NC/6/MEET/Apr/202425/1								
Case Status	Case Approved								
Party Name	BELIEVERK								
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024								
HQ File Number	HQRNORM APPLY 00008447AM24								
RA File Number	06AX04000187 AM23								
Licence No and Date	0611002496/08/02/2024								
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech NL, allowing the following inputs; <table border="1"> <thead> <tr> <th>Export Item Name</th><th>Quantity (kgs)</th></tr> </thead> <tbody> <tr> <td>Processed Agarwood Chips (Species-Aqualaria Crassna)</td><td>11400.000</td></tr> </tbody> </table> <table border="1"> <thead> <tr> <th>Import Item Name</th><th>Quantity (kgs)</th></tr> </thead> <tbody> <tr> <td>Aquilaria Crassna (Agarwood Chips)*</td><td>10830.000</td></tr> </tbody> </table> *Subject to Statutory compliance of Forest Department, if any.		Export Item Name	Quantity (kgs)	Processed Agarwood Chips (Species-Aqualaria Crassna)	11400.000	Import Item Name	Quantity (kgs)	Aquilaria Crassna (Agarwood Chips)*	10830.000
Export Item Name	Quantity (kgs)								
Processed Agarwood Chips (Species-Aqualaria Crassna)	11400.000								
Import Item Name	Quantity (kgs)								
Aquilaria Crassna (Agarwood Chips)*	10830.000								

RA may take subsequent consequential action accordingly.

Case No.	90 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	ARCEDGES BUILDING (INDIA) LLP
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00008781AM24
RA File Number	08AX04002065 AM24
Licence No and Date	0811010892/27/02/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are Engineering items. On the basis of the inputs provided by Technical Authority, i.e., Tech.1, the Committee decided to transfer the case to NC-1 .	

Case No.	91 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00008881AM24
RA File Number	08AX04002162 AM24
Licence No and Date	0811010949/04/03/2024
Norms Committee Decision: NC considered the case as per agenda item and noted the recent concerns flagged by certain importing countries on presence of ehtylene oxide (a sterilizing agent) in greater than permissible quantities. Before fixation of IO norms, the Committee felt it prudent to take the advice of Policy 4 Division in the matter regarding the need for imposition of any additional conditions which need to be endorsed while effecting exports. The case stands deferred to 06.06.2024.	

Case No.	92 / NC/6/MEET/Apr/202425/1	
Case Status	Case Approved	
Party Name	JUBILANT INGREVIA LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024	
HQ File Number	HQRNORM APPLY 00009005AM24	
RA File Number	05AX04003892 AM24	
Licence No and Date	0511024432/11/03/2024	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech 2, allowing the following inputs;		
S.No	Export Item Description	Quantity (kgs)
1.	Dry Choline Chloride 70% (Dry Choline Chloride 70% on vegetable carrier)	1.000
S.No	Import Item Description	Quantity (kgs)
1.	Ethylene Oxide	0.234
2.	Trimethyl Amine	0.314
RA may take subsequent consequential action accordingly.		

Case No.	93 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00009066AM24
RA File Number	03AX04005691 AM24
Licence No and Date	0311032062/12/03/2024
Norms Committee Decision:	
NC considered the case as per agenda and on the basis of the comments of the Technical Authority, i.e., Tech.2, decided to seek the following information from the firm:	

1. CoA of Export item showing % composition of Export.
2. Complete chemical reaction with molar weight, and % yield on molar basis.
3. Technical justification for Import Item No 2.

Additionally, the Committee decided to **call the representative of the firm for PH in next meeting** for better understanding and clarification of manufacturing process and wastage generated at various stages.

The case stands deferred to 06.06.2024.

Case No.	94 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	INDIAN HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00009133AM24
RA File Number	08AX04002169 AM24
Licence No and Date	0811011022/14/03/2024
Norms Committee Decision:	
NC considered the case as per agenda and on the basis of the comments of the Technical Authority, i.e., Tech.2, decided to seek the following information from the firm:	
1. CoA of Export items. 2. CoA of Import Items from Foreign Supplier, 3. Stepwise process details with wastage incurred. 4. Details of by-products like husk and protein, their recovery and sale-value.	
The case stands deferred to 06.06.2024.	

Case No.	95 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	BACFO PHARMACEUTICALS (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00009174AM24
RA File Number	05AX04003953 AM24

Licence No and Date	0511024548/18/03/2024
Norms Committee Decision: NC considered the case as per agenda and on the basis of the comments of the Technical Authority, i.e., Tech.2, decided to seek the following information from the firm: 1. Complete and specific description of Export item. 2. Whether the Export is in bulk or packaged. Details of Export Quantity may be given. 3. Approved composition of Export item from competent authority. 4. CoA of Export item . 5. CoA of Import Item from Foreign Supplier. 6. Stepwise process details with wastage claimed. The case stands deferred to 06.06.2024.	

Case No.	96 / NC/6/MEET/Apr/202425/1			
Case Status	Case Approved			
Party Name	ORGANIC INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024			
HQ File Number	HQRNORM APPLY 00009210AM24			
RA File Number	06AX04000411 AM24			
Licence No and Date	0611002569/19/03/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to ratify the norms of the AA allowing the following inputs;				
S.No.	Export Item	Quantity (in kgs)	Import Item	Quantity
1	Tulsi Sweet Rose Herbal Tea (Containing Rose Flavour Natural)	3675.0	Rose Flavour Natural	Net to Net as per content in export product or 5% of FOB, whichever is less.
2	Tulsi Cinnamon Rose Herbal Tea (Containing Rose Flavour Natural)	800.0	Rose Flavour Natural	Net to Net as per content in export product or 5% of FOB, whichever is less.
3	Tulsi Sweet Rose Assam Black Herbal Tea (Containing Rose Flavour Natural)	878.0	Rose Flavour Natural	Net to Net as per content in export product or 5% of FOB, whichever is less.
4	Tulsi Hibiscus Herbal Tea	955.0	Organic	Net to Net as per content in

	(Containing Organic Phalsa Berry Flavour)		Phalsa Berry Flavour	export product or 5% of FOB, whichever is less.
5	Tulsi Ashwagandha Herbal Tea (Containing Indian Fruit Flavours)	2438.0	Indian Fruit Flavours	Net to Net as per content in export product or 5% of FOB, whichever is less.

RA may take suitable consequential action accordingly.

Case No.	97 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	SUPERHOUSE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00009290AM24
RA File Number	06AX04000415 AM24
Licence No and Date	0611002582/22/03/2024
Norms Committee Decision:	
NC considered the case as per agenda and on the basis of the comments of Technical Authority, i.e., Tech (NL), decided to transfer the case to NC-5.	

Case No.	98 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00009322AM24
RA File Number	05AX04004060 AM24
Licence No and Date	0511024692/26/03/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1;	
1. Justification for 10% wastage	

The case stands deferred to 06.06.2024.

Case No.	99 / NC/6/MEET/Apr/202425/1
Case Status	Case Approved
Party Name	PEACHTREE HOME ACCENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00009346AM24
RA File Number	13AX04000368 AM24
Licence No and Date	1311002909/27/03/2024
Norms Committee Decision: NC considered the case as per agenda and on the basis of the comments of the Technical Authority, i.e, Tech 1, decided to fix the norms on “Net to Net basis”. RA may take suitable consequential action accordingly.	

Case No.	100 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	OLIVE LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00009347AM24
RA File Number	07AX04001982 AM24
Licence No and Date	0711010927/27/03/2024
Norms Committee Decision: NC considered the case as per agenda and on the basis of the comments of the Technical Authority, i.e., Tech.2 decided to forward the application to MoFPI for examination and furnishing comments. The case stands deferred to 06.06.2024.	

Case No.	101 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred

Party Name	OMKAR CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00009371AM24
RA File Number	03AX04005846 AM24
Licence No and Date	0311032590/28/03/2024
Norms Committee Decision: NC considered the case as per agenda and based on comments of the Technical Authority i.e, Tech 1 decided that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	102 / NC/6/MEET/Apr/202425/1				
Case Status	Case Approved				
Party Name	GADRE MARINE EXPORT PVT LTD				
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024				
HQ File Number	HQRNORM APPLY 00000054AM25				
RA File Number	03AX04006088 AM24				
Licence No and Date	0311032768/03/04/2024				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., CIFT, Cochin, allowing the following inputs: Export Item <table border="1"> <tr> <td>Frozen imitation crab sticks, crab chunks, crab bites, crab flakes , crab claws , shredded etc.</td><td>2300000.000 Kg</td></tr> </table> Import Items <table border="1"> <tr> <td>Import items at S.No.1 to 6</td><td>As applied for</td></tr> </table> RA may take subsequent consequential action accordingly.		Frozen imitation crab sticks, crab chunks, crab bites, crab flakes , crab claws , shredded etc.	2300000.000 Kg	Import items at S.No.1 to 6	As applied for
Frozen imitation crab sticks, crab chunks, crab bites, crab flakes , crab claws , shredded etc.	2300000.000 Kg				
Import items at S.No.1 to 6	As applied for				

Case No.	103 / NC/6/MEET/Apr/202425/1				
Case Status	Case Approved				
Party Name	GADRE MARINE EXPORT PVT LTD				
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024				
HQ File Number	HQRNORM APPLY 00000055AM25				
RA File Number	03AX04006087 AM24				
Licence No and Date	0311032769/03/04/2024				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., CIFT, Cochin, allowing the following inputs: Export Item <table border="1"> <tr> <td>Frozen imitation crab sticks, crab chunks, crab bites, crab flakes , crab claws , shredded etc.</td><td>2300000.000 Kg</td></tr> </table> Import Items <table border="1"> <tr> <td>Import items at S.No.1 to 6</td><td>As applied for</td></tr> </table> RA may take subsequent consequential action accordingly.		Frozen imitation crab sticks, crab chunks, crab bites, crab flakes , crab claws , shredded etc.	2300000.000 Kg	Import items at S.No.1 to 6	As applied for
Frozen imitation crab sticks, crab chunks, crab bites, crab flakes , crab claws , shredded etc.	2300000.000 Kg				
Import items at S.No.1 to 6	As applied for				

Case No.	104 / NC/6/MEET/Apr/202425/1				
Case Status	Case Approved				
Party Name	STIC ON PAPERS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024				
HQ File Number	HQRNORM APPLY 00000121AM25				
RA File Number	09AX04000003 AM25				
Licence No and Date	0911007052/05/04/2024				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech NL, allowing the following inputs; <table border="1"> <tr> <th>Export Item Name</th><th>Quantity (sq. mt)</th></tr> <tr> <td>Thermal Transfer Ribbon (TTR Wax W111) (Cut to sizes)</td><td>3,000.000.00</td></tr> </table>		Export Item Name	Quantity (sq. mt)	Thermal Transfer Ribbon (TTR Wax W111) (Cut to sizes)	3,000.000.00
Export Item Name	Quantity (sq. mt)				
Thermal Transfer Ribbon (TTR Wax W111) (Cut to sizes)	3,000.000.00				

Import Item Name	Quantity (sq.mt)
Thermal Transfer Ribbon Wax various part numbers from different suppliers (Jumbo rolls of sizes 910 mm)	3,090,000.00
RA may take subsequent consequential action accordingly.	

Case No.	105 / NC/6/MEET/Apr/202425/1
Case Status	Case Deferred
Party Name	JLAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202425/ 1 and 06/05/2024
HQ File Number	HQRNORM APPLY 00000148AM25
RA File Number	08AX04002346 AM24
Licence No and Date	0811011240/08/04/2024
Norms Committee Decision: NC considered the case as per agenda item and noted the recent concerns flagged by certain importing countries on presence of ehtylene oxide (a sterilizing agent) in greater than permissible quantities. Before fixation of IO norms, the Committee felt it prudent to take the advice of Policy 4 Division in the matter regarding the need for imposition of any additional conditions which need to be endorsed while effecting exports. The case stands deferred to 06.06.2024.	

MINUTES OF MANUAL AGENDA OF NC-VI MEETING NO.01 DATED 02.05.2024 (Held on 06.05.2024)

Case No. M-01	Party Name: M/s Glamy Candy Private Limited	Meet No/Date: 01 Date: 02.05.2024	Status: Rejected
HQ File :	RLA File :	Lic.No/Ecom No:	

HQRNORMREVIEW00005095AM24		0710114994	
Subject: Request of the firm for modification of Norms Against License Number: 0710114994 dated. 31.05.2019-Regarding			
DECISION: NC considered the case as per agenda and noted that the firm vide email dated 23 rd April, 2024 has informed that they have taken a decision for closure of the license by way of paying Customs Duty and applicable interest thereon. Accordingly, the Committee decided to close the review application of the firm for modification of the norms. RA may take subsequent consequential action accordingly.			

Case No. M-02	Party Name: M/s Ravi Foods Pvt Ltd.	Meet No/Date: NC/6/MEET/Apr/202425/01 Date: 02/05/2024	Status: Deferred
HQ File : 01/85/171/0011/AM24/DES.VI	RLA File :	Lic.No/Ecom No.	Date: 06.06.2024
Subject Request for Fixation of SION for export of “Chocolate and Chocolate Products”, “Chocolate Coated Wafers and Chocolate Containing Wafers” and “Wafer and Wafer Rolls (Fruit Flavour) by M/s Ravi Foods Pvt Ltd.			
DECISION: NC considered the case as per agenda and heard the representatives of the firm appeared for PH on 06.06.2024 through VC. The Committee requested the firm to furnish a written submission alongwith an undertaking that no DFIA is required by the firm and the inputs will be subject to AU condition and no transferability allowed. The case stands deferred to 06.06.2024.			

Case No. M-03	Party Name: M/s Manorama Industries Limited	Meet No/Date: NC/6/MEET/Apr/202425/01 Date: 02/05/2024	Status: Approved
HQ File :	RLA File :	Lic.No/Ecom No.	

HQRNORMAPPLY00000400AM25			
Subject: Application submitted by M/s Manorama Industries Limited for prior fixation of adhoc norms under Para 4.06 of HBP, 2023 for export of CBE (Cocoa Butter Equivalent (50% PMF + 50% SAL OIL) by using Palm Mid Fraction.			
DECISION: NC considered the case as per agenda and discussed the matter in detail. With due deliberation the Committee decided to fix the norms under Para 4.06 of HBP, 2023 on the basis of the inputs provided by the Technical Authority, i.e. MoFPI present in the meeting.			
Export Item			
CBE (Cocoa Butter Equivalent) (50% PMF + 50% Sal Oil)		5000.000 MT	
Import Item			
Palm Mid Fraction (PMF)		2500.000 MT	
The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take subsequent consequential action accordingly.			

Case No. M-04	Party Name:	Meet No/Date: NC/6/MEET/Apr/202425/01 Date: 02.05.2024	Status: Approved
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HQ File : 01/85/180/01/AM25/NC-VI	RLA File :	Lic.No/Ecom No.						
Subject Modification of SION E-125 for export of “Shea Stearine” against import of “Shea Nuts”.								
DECISION: NC noted that SION E-125 was notified in 2006 in which the recoverable wastage was also deducted while arriving at the import entitlement of Shea Nuts. Further NC also noted that request from the firm M/s Manorama Industries was received for revision of SION E 125. MoFPI had set up an internal Committee to examine this issue and in September 2022 recommended an upward revision in E 125. MoFPI had also observed that the price of Shea Nuts and its byproducts are dynamic in nature in short as well as medium term as such the IO norms needs to be reviewed at regular intervals. NC also noted that besides M/s Manorama Industries Limited, there is another major exporter, i.e. M/s 3F Industries who is a largest exporter in this EXIM business and accordingly inputs/data from M/s 3F Industries was also requested. However, initially no data for revision was submitted by M/s 3F Industries & they did not agree for any change/enhancement in SION E-125. Accordingly, the Committee did not modify SION E-125 for a higher entitlement based on data submitted by a single exporter, i.e. Manorama Industries. After extensive deliberations in the matter, NC was of the opinion that to arrive at a correct assessment of SION E 125 revised data from the 2 major exporters i.e. M/S Manorama Industries and M/S 3 F Industries and other interested exporting firms is needed. NC therefore decided to (a) recommend to DGFT for suspending SION E-125 fixed in 2006 and (b) to call for applications in ANF 4B along with supporting documents for re-assessing IO norms in E 125. Accordingly, vide PN No. 33/2023 dated 12.10.2023 SION E-125 was suspended. Based on the request of the firms to explain their production process a PH was held on 1st March, 2024. Representatives of M/s 3F Industries Ltd. and M/s Manorama Industries Limited attended and submitted their presentation before the NC and urged for an immediate revision of SION E-125 in order to avoid the difficulties they are facing due to its suspension. The Committee heard both the parties and requested them to submit their written submission alongwith all relevant documents for further examination of the matter. Both the firms submitted their written submission alongwith production/consumption data, wastage and by-product generated at each stages of the manufacturing process, which was forwarded to MoFPI for consideration. MoFPI vide its OM No. E-14011/17/2019-ED dated 01.05.2024 has furnished their comments & requested to fix modified SION E-125 after deducting the DTA sale value and to review these IO norms in every 3-5 years. Based on the above inputs and after discussion, Committee agreed to recommend to DGFT for reinstatement of suspended SION E-125 & modify as under: <table border="1"> <tr> <td>SION E-125</td> <td>Shea Stearine</td> <td>1.00 MT</td> <td>Shea Nuts (Oil content 45 +/- 1%)</td> <td>5.02 MT **</td> </tr> </table> ** For every one percent increase in the oil content beyond 46% in Shea Nut, the permitted quantity for its import				SION E-125	Shea Stearine	1.00 MT	Shea Nuts (Oil content 45 +/- 1%)	5.02 MT **
SION E-125	Shea Stearine	1.00 MT	Shea Nuts (Oil content 45 +/- 1%)	5.02 MT **				

may decrease by 150 Kgs on pro-rata basis and for every one percent decrease in oil content below 44% in Shea Nut, the permitted quantity for its import may increase by 150 Kgs on pro-rata basis.

“Note:- For import items Viz. Shea Nuts, Customs Authority to draw samples for every bill of entry and test the same for its oil content. The Customs Authority to endorse on the Bill of Entry the oil content of each consignment. Regional Authority to redeem authorizations based on the weighted average of oil content so endorsed by the Customs Authority. However, clearance of import consignments should not be held back till the results obtained, but to be allowed upon customs examination and drawing of samples.”

Further, on the advice of MoFPI, the SION may be notified till 31.03.2027 after which it will need to be reviewed again based on international price of inputs, i.e., Shea Nuts & by-product realizations.